



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No.18714/Legn-1/2022/Leg.

Dated, Thiruvananthapuram, 09th November, 2022.

The Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Bill, 2022, together with the Statement of Objects and Reasons, the Financial Memorandum and the Memorandum regarding Delegated Legislation is published, under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A.M. BASHEER
Secretary



**THE SREE PANDARAVAKA LANDS (VESTING AND
ENFRANCHISEMENT) AMENDMENT BILL, 2022**

A

BILL

further to amend the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971.

Preamble.- WHEREAS, it is expedient further to amend the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971, for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Act, 2022.

(2) It shall come into force at once.

2. *Insertion of new section 6A.-* After section 6 of the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971 (20 of 1971), the following section shall be inserted, namely:-

“6A. *Revision of annuity.-* The Government shall, in consultation with the Commissioner of Land Revenue and in the manner as may be prescribed, revise the annuity payable under section 6, with effect from the date of commencement of the Sree Pandaravaka Lands (Vesting and Enfranchisement) Amendment Act, 2022 to thrice the amount, that is an amount of Rs. 1,75,500 for a period of ten years and thereafter the Government may decide the matter of revising the rate of annuity.”



STATEMENT OF OBJECTS AND REASONS

The Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971 does not contain provision for periodical revision of annuity to Sree Padmanabha Swamy Temple which is determined by section 6 of the Act. It has been proposed to revise the annuity in accordance with the rise in prices of the commodities. As per section 6 of the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971, the annuity fixed to Sree Padmanabha Swamy Temple is Rs. 58,500/- (Rupees Fifty Eight Thousand and Five Hundred Only). The Government have decided to enhance the annuity being paid to Sree Padmanabha Swamy Temple to thrice the amount, determined under section 6 of the Act for ten years and thereafter the Government may decide the matter of revising the rate of annuity. 2. The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The annuity payable to Sree Padmanabha Swamy Temple as per sub-section (1) of section 6 of the Sree Pandaravaka Lands (Vesting and Enfranchisement) Act, 1971 is Rs. 58,500/-. This amount is being paid to the temple every year as provided in sub-section (2) of section 6 of the Act. If the proposed amendment is brought into force, it would entail additional financial liability of Rs. 1,75,500/- (Rupees One Lakh Seventy Five Thousand and Five Hundred Only) per annum for the first ten years. If this amendment is brought into effect financial liability for the first ten years is estimated as Rs. 17,55,000/- (Rupees Seventeen Lakhs Fifty Five Thousand Only) and additional or extra liability is Rs.11,70,000/- (Eleven Lakhs Seventy Thousand Only). After ten years Government can decide the renewal of rate.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Section 6A proposed to be incorporated by clause 2 of the Bill inter alia seeks to empower the Government to frame rules and procedure for revising the annuity determined under section 6.

2. The matters in respect of which rules may be made are matters of procedure and are of routine or administrative nature. Further, the rules, after they are made, are subject to scrutiny by the Legislative Assembly. The delegation of Legislative power is, therefore, of a normal character.

K. RAJAN.

